

के बाव जमानत सेना जो शुरू कर दिया गया है इससे न पी के साथ बहुत ज्यादाती की गई र। मैं चाहता हूँ कि एम पी के अधिकारों की रक्षा की जाए और पुलिस रेट्रिफिकेशन और जमानत दोनों बन्द किए जाएं।

MR. SPEAKER: I have already told you that I cannot do anything in the matter.

श्री मनी राम बागड़ी : माननीय नहाटा जी ने एक बात कही है कि मेरी जिन्दगी खतरे में है। आप इस सदन के गार्जियन हैं। आप को उनको प्रोटेक्शन देना चाहिये।

MR. SPEAKER: I am not allowing. Don't record.

श्री मनी राम बागड़ी . . . . . \*\*

12.10 hrs.

#### PAPERS LAID ON THE TABLE

PASSPORT (5TH, 6TH AND 7TH AMENDMENTS) REPORT, 1979

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under subsection (3) of section 24 of the Passports Act, 1967:—

- (1) The Passports (Fifth Amendment) Rules, 1979, published in Notification No. G.S.R. 280(E) in Gazette of India dated the 1st May, 1979.
- (2) The Passports (Sixth Amendment) Rules, 1979, published in Notification No. G.S.R. 288(E) in Gazette of India dated the 9th May, 1979.
- (3) The Passports (Seventh Amendment) Rules, 1979, published in Notification No. G.S.R. 335(E) in Gazette of India dated the 1st June, 1979.

[Placed in Library. See No. LT—4598/79]

REPORT OF INDUSTRY INTO THE ACCIDENT AT SILEWARA COLLIERY IN NAGPUR DISTRICT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Report (Hindi and

English versions) of the Court of Inquiry into the causes and circumstances attending the accident at Silewara Colliery in Nagpur district of Maharashtra on the 18th November, 1975. [Placed in Library. See No. LT 4599/79.]

AGREEMENT *re.* DEVELOPMENT OR MAINTENANCE OF NATIONAL HIGHWAY IN KERALA STATE.

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table a copy of the Agreement (Hindi and, English varisions) entered into between the Central Government and the State Government of Kerala on the 28th March 1979, in relation to the development or maintenance of the whole or any part of the National Highway situated within the State, under section 10 of the National Highway Act, 1956. [Placed in Library. See No. LT—4600/79].

NOTIFICATION UNDER INDIAN RAILWAY ACT, 1890

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHFO NARAIN): I beg to lay on the Table a copy of Notification No. S.O. 340(E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1979, declaring certain railway stations as 'Notified Stations' for the purpose of removal of goods without delay, issued under section 56(B) of the Indian Railway Act, 1890. [Placed in Library. See No. LT—4601/79].

12.12 hrs.

#### ELECTION TO COMMITTEE

NATIONAL WELFARE BOARD FOR SEAFARERS

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to move:

“That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules.”